CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

C.C.P. No.79/2000

(Arising out of OA No.777/2000, Pending)

Harish Chandra Mishra, aged about 49 years, S/o Shri Gouri Shanker Mishra, J.E.-II(Ad-hoc) Central Railway, R/o House No.16/26 Naya-gaon, New Katni Junction (M.P.).

- Applicant.

Versus :

Union of India, through:

- Shri Rajendra Nath,
 General Manager, Central Railway,
 Mumbai- CST.
- Shri G.R. Vij,
 Divisional Railway Manager,
 Central Railway, Jabalpur.

Counsel:

Shri L.S.Rajput for the applicant. Shri H.B.Shrivastava for the respondents.

Coram :

Hon'ble Shri Justice N.N.Singh - Vice Chairman Hon'ble Shri H.O.Gupta - Member (A)

ORDER (ORAL)

(Passed on this the 14th day of December, 2000)

Heard the learned counsel for parties at length.

Laerned counsel for respondent/contemner submits that

as may be seen from the order dated 24.11.2000 (Annex.R-1)

they have rectified their mistake and seeks apology for

passing the earlier order which was done under mis-conce-ption.

In view of above, this contempt petition has become infructuous and accordingly dismissed. Notices are discharged.

(H.O.Gupta)
Member (A)

(N.N.Singh)
Vice Chairman